

प्रेषक / From:-

विधु भूषण पाठक

महानिबंधक,

उच्च न्यायालय, पटना

Bidhu Bhushan Pathak

Registrar General,

High Court of Judicature at Patna.

Fax No. 0612-2504088

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Ext.-601 Off.- 2504111.

Dated, Patna, the 02nd Feb., 2019

To

All the District and Sessions Judges,

Bihar.

Sub:- Regarding monthly visit of Children Homes / Remand Homes etc. running in the concerned districts by the Judicial Officers.

Sir,

Having deliberated upon and after having gone through the related statutory provisions with regard to monthly visit of Children Homes / Remand Homes running in the concerned districts by Judicial Officers, **the Court have been pleased to resolve that in supersession of earlier resolution communicated vide letter no.-7412-42 dated 15.02.2014 (copy enclosed), the Judicial Officers shall visit only Government Protection Homes for inspection and report unless directed otherwise.**

I am, therefore, to request you to ensure the compliance of the aforesaid direction of the Court.

Enclosures:- As above (in one sheet)

Yours faithfully

Registrar General

(P.H.C. Sch. 1-6)

No. 7412-42 / Admn. (Apptt.)/ File No. – P.F. XXVIII-1-2003

प्रेषक :

बिरेन्द्र कुमार
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BIRENDRA KUMAR
Registrar General,
HIGH COURT OF JUDICATURE AT PATNA

दिनांक, पटना2069
Dated, Patna the 15th Feb., 2014

To

All the District and Sessions Judge,
Bihar

Sir,

I am directed to say that the Hon'ble court have been pleased to resolve that the District Judge in each Judgeship will nominate the Junior most Additional District and Sessions Judge to visit the Children Homes, Remand Homes etc. running in the concerned districts at least once a month (not in the court hours) and to make report to the Chairman of the Monitoring Committee of Juvenile Justice Board. The report be sent on line.

I am, therefore, to request you that the aforesaid resolution be acted upon accordingly.

Yours faithfully,


Registrar General